

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

101. C.P. (IB)/67(MB)2024

**IN THE MATTER OF**

Prudent Arc Limited

Vs

Abhinandan Rasayan Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 23.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Mr. Rohit Gupta (PH)

For the Respondent:

---

**ORDER**

Notice of Motion. Registry as well as Petitioner are directed to issue notice to the Respondent. The Petitioner shall file service affidavit along with copy of notice sent to the Respondent, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgement.

Upon service, the Respondents are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Petitioner.

The Ld. Counsel for the Petitioner prays for time to file amended Part-IV changing the date of default from 19.03.2021 to 19.01.2019. Let the needful be done on or before 05.05.2024. Adjourned to **16.05.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)